

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
WEST ZONAL BENCH**

CUSTOMS APPEAL NO. 1183 OF 2008

[Arising out of Order-in-Original No.139/2008CAC/CC(I)/SP/GR.VA dated 30.09.2008 passed by the Commissioner of Customs (Import), New Custom House, Mumbai-I)

CUSTOMS APPEAL NO. 244 OF 2009

[Arising out of Order-in-Original No.CAO No.21/2009/CC/(1)/SHH/Gr.VA dated 17.02.2009 passed by the Commissioner of Customs (Import), New Custom House, Mumbai)

SHREE RAM URBAN INFRASTRUCTURE LTD

G.K.Marg, Worli, Mumbai-400018

Appellant

Vs.

**COMMISSIONER OF CUSTOMS (IMPORT)-
MUMBAI**

New Custom House, Ballard Estate, Mumbai-400001

Respondent

Appearance:

Present for the Appellant: None

Present for the Respondent: Shri Santosh Sonawane, Addl. Commissioner (AR)

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO.86092-86093/2026

Date of Hearing/Decision: 07.09.2026

PER BENCH

None for the appellant.

2. Learned Authorized Representative appearing on behalf of the Revenue submits that on earlier occasions also when this appeal was listed on various dates viz. 04.08.2025, 06.11.2025 and 10.03.2026, no one appeared on behalf of the appellant despite opportunities given. Today is the fourth such consecutive non-appearance.

3. With the assistance of Learned Authorized Representative, we have gone through the case records and found the submission to be correct.

3. It appears that the appellant is not interested in pursuing the appeals. Therefore, as per Rule 20 of Customs, Excise and Service Tax Appellate Tribunal (Procedure) Rules, 1982, the appeals are dismissed for non-prosecution.

(Dictated and pronounced in open court)

(AJAY SHARMA)
MEMBER (JUDICIAL)

(M.M. PARTHIBAN)
MEMBER (TECHNICAL)

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